



**GOVERNMENT OF KARNATAKA**

No. RD 158 TNR 2020


Karnataka Government Secretariat,  
MS Building,  
Bengaluru, Dated: 16-07-2021

**ORDER**

In continuation of the orders of even number dated 03-07-2021 and 08-07-2021 and in exercise of powers conferred under Section 24 of the Disaster Management Act, 2005, the Chairman, State Executive Committee, hereby permits re-opening of academic institutions pertaining to Health and Medical sector (Medical/Dental Colleges, Colleges and institutions related to Ayush, Nursing Colleges, and other Allied Health Care academic institutions/colleges, etc) with immediate effect and until further orders strictly adhering to the conditions stipulated as below:

1. Only students, teaching and non-teaching/other staff who have taken at least one dose of COVID-19 vaccine will be permitted to attend the aforementioned colleges/institutions.
2. The Colleges and Institutions shall ensure strict adherence to COVID appropriate behaviour and SOPs/guidelines issued by the concerned Department.

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.

  
N Manjunatha Prasad, IAS 16/7/2021  
Principal Secretary to Govt., Revenue  
Department (DM) and Member Secretary  
State Executive Committee

To:  
The Compiler, Karnataka Gazette, Bengaluru